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**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

O. A. NO. 940 OF 2013
Cuttack, this the 26th day of March, 2014

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (J)
HON'BLE MR. R.C. MISRA, MEMBER (A)

.....
Gouri Tandi, aged about 49 years,
Widow of Prahallad Tandi (who expired on 11.05.2011
while working as Temporary Status Worker in
Central Cattle Breeding Farm, Chiplima, Dist- Sambalpur)
Resident of Village- Jaipalli, PO- Basantapur,
PS- Burla, Dist- Sambalpur.

.....Applicant

Advocate(s)- M/s. R.B.Mohapatra, Miss. Sujata Sethi

VERSUS

Union of India represented through

1. Secretary to Govt. of India,
Ministry of Agriculture (Department of Animal Husbandry and Dairying),
Krishi Bhawan, New Delhi. 110001.
2. Secretary to Govt. of India,
Ministry of Personnel Public Grievance and Pension,
Department of Personnel and Training,
North Block, New Delhi - 110001.
3. Director,
Central Cattle Breeding Farm, Chiplima,
PO- Basantapur, PS- Burla,
Dist- Sambalpur- 768025 (Odisha).

..... Respondents

Advocate(s)..... Mr. S.B.Jena

O R D E R (ORAL)

A.K.PATNAIK, MEMBER (JUDL.):

Copy of this O.A. has been served on Mr. S.B.Jena, Ld. Addl.
Central Govt. Standing Counsel, who accepts notice for all the Respondents
in this OA. Registry is directed to serve notice, in terms of sub rule 4 of Rule
11 of the CAT (Procedure) Rules, 1987 for onward transmission. Heard Mr.

Aker

R.B.Mohapatra, Learned Counsel for the Applicant, and Mr. S.B.Jena, Ld. Addl. Central Govt. Standing Counsel appearing for the Respondents, and perused the materials placed on record.

2. This O.A. has been filed by the applicant praying for a direction to the Respondents to consider his case for compassionate appointment as a casual labourer against the Group-D post temporarily. The case of the applicant is that his husband, who was working as Temporary Status worker in the Central Cattle Breeding Farm, Chiplima, died prematurely on 11.05.2011 during the course of employment and after his death the family is in distress. Putting forth the plight of the family, applicant made a representation on 17.02.2012 before the Director, CCBF, Chiplima, (Respondent No. 3) to provide employment on compassionate ground.

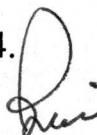
3. On the other hand, Mr. S.B.Jena, Ld. Addl. Central Govt. Standing Counsel, submitted that he has no immediate instruction if any such representation has been preferred by the applicant on 17.02.2012 and, if so, the status thereof.

4. On being asked that whether there is any provision to provide compassionate appointment to the dependent of the deceased casual labourer having temporary status, no satisfactory answer was made. However, since the representation of the applicant is stated to be pending with Respondent No.3, as agreed to by the Ld. Counsel for the applicant, without going into the merit of this case, we dispose of this O.A. at the stage of admission itself, by directing Respondent No. 3 to consider the representation made by the applicant on 17.02.2012, if the same is still pending, and dispose of the same by way of a well reasoned order and communicate the result thereof to the



applicant within a period of 60 days from the date of receipt of a copy of this order. We make it clear that if in the meantime the said representation has already been disposed of then the result thereof be communicated to the applicant within a period of two weeks from the date of communication of this order. No costs.

5. Copy of this order be transmitted to Respondent No. 3 by Speed Post at the cost of the applicant, for which Mr. Mohapatra, Ld. Counsel for the applicant, undertakes to file the postal requisites by 02.04.2014.


(R.C.MISRA)
MEMBER (Admn.)


(A.K.PATNAIK)
MEMBER (Judl.)

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